

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'I-1' NEW DELHI**

**BEFORE SMT DIVA SINGH, JUDICIAL MEMBER  
AND  
SH.ANADI NATH MISHRA, ACCOUNTANT MEMBER**

**I.T.A .No.-2610/Del/2015  
(ASSESSMENT YEAR-2011-12)**

Kaithal Timbers P.Ltd., Timber Market, Karnal-132001. PAN-AACCK9557H ( <b>APPELLANT</b> )	Vs	JCIT, Circle-Karnal, Karnal. ( <b>RESPONDENT</b> )
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<b>Assessee by</b>	<b>None</b>
<b>Revenue by</b>	<b>None</b>
<b>Date of Hearing</b>	<b>09.01.2017</b>
<b>Date of Pronouncement</b>	<b>13.02.2017</b>

**ORDER**

**PER DIVA SINGH, JM**

The present appeal has been filed by the assessee assailing the correctness of the order dated 10.03.2015 of CIT(A), Rohtak pertaining to 2011-12 assessment year on various grounds. The Registry has listed the appeal stating that the "Assessee has requested for withdrawal of the appeal". The application of the assessee placed on record states that "we do not want to pursue the appeal anymore and withdraw the appeal filed". On the date of hearing, neither the assessee was present nor anyone was present on behalf of the Revenue. Considering the prayer of the assessee, withdrawal of the appeal is permitted. The said order was pronounced in the open Court at the time of hearing.

2. In the result, the appeal of the assessee is dismissed as withdrawn.

**The order is pronounced in the open court on 13<sup>th</sup> of February 2017.**

**Sd/-**

**Sd/-**

**(ANADI NATH MISHRA)  
ACCOUNTANT MEMBER**

**(DIVA SINGH)  
JUDICIAL MEMBER**

*\*Amit Kumar\**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR, ITAT NEW DELHI